

**BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER AND**

**FIRST APPELLATE AUTHORITY (NOTARY)**

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS,  
ROOM NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

**Appeal No. 30/JS&LA(GSY)/NC/RTI/2016**

**IN THE MATTER OF:**

Dr. Mohit Sharma,  
RAG Hospital, Shipra Path,  
Mansarovar,  
Jaipur – 302020.

Versus

- Appellant

Central Public Information Officer (NC)  
Ministry of Law & Justice  
Department of Legal Affairs  
R.No.433(A), Shastri Bhawan, New Delhi – 110001

- Respondent

**ORDER**

**Date: 16.08.2016**

Being dissatisfied with the decision of CPIO dated 5.05.2016 the appellant has preferred this appeal, received in this office on 27.07.2016.

2. Notices were issued to the respective parties and in response thereof the CPIO is present in person whereas the appellant has neither turned up in person nor submitted any written submission by any mode, hence the appeal is being disposed of after hearing the CPIO and perusal of the material available on record.

3. Perused the record carefully.

4. It has been stated by the CPIO that the CPIO is not the custodian of the Notary Register and it is with the Notary concerned only, however, CPIO has instructed the Notary to provide the requisite information as sought by the appellant by letter and copy of the same was endorsed to appellant. The reminder was also issued to the Notary and in response thereof the concerned Notary has replied that the appellant may contact him with documents of his identity and may ask for the information, he will provide the same.

2.

5. Considering the reply of the Notary, CPIO is directed to ask the appellant by letter to contact the Notary as he has written in his reply, dated 8.7.2016 received in Notary Cell on 15.07.2016. In case the Notary declines or does not provide the requisite information as sought by the appellant vide his application dated 8.3.2016, necessary action may be initiated by the CPIO against the Notary concerned.

6. The appeal is disposed of on above terms.

7. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

*G.S. Yadav*  
16.8.16

Joint Secretary & Legal Adviser And  
First Appellate Authority

1. Dr. Mohit Sharma, RAG Hospital, Shipra Path, Mansarovar, Jaipur - 302020.

2. DLA/CA & CPIO (NC), Department of Legal Affairs, M/o Law & Justice, R.No.433-A, Shastri Bhawan, New Delhi - 110001 (along with copy of 1<sup>st</sup> Appeal).